

THE HIGH COURT OF MEGHALAYA
SHILLONG

NOTICE

NO.HCM.III/64/2019-Judl./ ____

Dated Shillong, the 25th July 2020

It is hereby notified to all concerned that in view of the ensuing 3-day lockdown w.e.f. 27.07.2020 to 29.07.2020 (both days inclusive), all matters listed on **the said dates** stands deferred until further notice.

By order,

A.W. Lawia
25.07.2020
JOINT REGISTRAR (LISTING)

Memo No. HCM.III/64/2019-Judl./ ____

Dated Shillong, the 25th July 2020

Copy for information to: -

1. The Registrar-cum-Principal Private Secretary to Hon'ble the Chief Justice, High Court of Meghalaya, Shillong.
2. The P.S to Hon'ble Mr. Justice Ranjit V More, High Court of Meghalaya, Shillong.
3. The P.S to Hon'ble Mr. Justice H.S. Thangkhiew, High Court of Meghalaya, Shillong.
4. The P.S to Hon'ble Mr. Justice W. Diengdoh, High Court of Meghalaya, Shillong.
5. The P.S to Advocate General/ Addl. Advocate General, Meghalaya, Shillong.
6. The Asst. Solicitor General/ Central Government Counsel, High Court of Meghalaya, Shillong.
7. The P.A to the Registrar General, High Court of Meghalaya, Shillong.
8. The President/ Secretary, High Court Bar Association, Shillong.
9. All Court Masters concerned for information.
10. The Systems Analyst, High Court of Meghalaya, Shillong for uploading the same on the Official Website.
11. Notice Board.
12. Office File.

A.W. Lawia
25.07.2020
JOINT REGISTRAR (LISTING)